FORM NO. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Change of registered office of the company from one state to another BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, SOUTH EAST REGION, HYDERABAD

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules,2014

AND

IN THE MATTER OF CIPY CREATIVE WORKS PRIVATE LIMITED

CIN-U92412KA2017PTC108102

HAVING ITS REGISTERED OFFICE AT: NO 91, 2ND MAIN NEW THIPPASANDRA, HAL, 3RD STAGE, BANGALORE, KARNATAKA – 560075, **----------Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (Regional Director, South East Region, Hyderabad) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 25th April, 2025 to enable the Company to change its Registered office from the "State of Karnataka" to the "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region, at the address, 3rd floor, Corporate Bhawan, Bandlaguda, Nagole, Tattiannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500068, Telangana, within 14 days of the date of Publication of this notice with a copy to the applicant Company at its registered office address as mentioned above

For and on behalf of

Cipy Creative Works Private Limited

Sd/-

Roshan Subash Cipy

Director I DIN: 06954414

Date: 19.05.2025 Add: Plot No 11, Ritu Bungla, Green Park Society,

Place: Pune Aundh Road, Anand Ban Club, PO Ganeshkhind, Haveli, Maharashtra 411007

Form A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ABACO SYSTEMS (INDIA) PRIVATE LIMITED

1	Name of Corporate Person	**Abaco Systems (India) Private Limited**
2	Date of Incorporation of Corporate Person	**22nd August, 2016**
3	Authority Under Which Corporate Person is incorporated / Registered	**Registrar of Companies, Bangalore**
4	Corporate Identity Number of Corporate Person	**U74999KA2016FTC095905**
5	Address of the Registered Office and Principal Office (If Any) of Corporate Person	**Registered Office: Bhoruka Tech Park, 3&4 Flr., Mahadevapura, Hoodi, Sy No.27/1(P), 27/2(P) & 31(P), Ward No.1, KR Puram Bangalore-560048**
6	Liquidation Commencement Date of Corporate Person	**19th May, 2025**
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	**C. Dwarakanath** No.31, Vidya Bhavan, 3rd Floor, Rear Block, Opp. Karanji Anjaneya Temple, West Anjaneya Temple Street, Basavanagudi, Bengaluru – 560004 Reg. No: IBBI/IPA-002/IP-N00711/2018-2019/12313 Email: dwarakanath.c@gmail.com Tel: 080-41203012
8	Last Date for Submission of Claims	**20th June, 2025**

Notice is hereby given that the **Abaco Systems (India) Private Limited ("Company")** has commenced voluntary liquidation on 19th May, 2025.

The stakeholders of **Abaco Systems (India) Private Limited** are hereby called upon to submit the proof of their claims, on or before 20th June, 2025 to the liquidator at the address mentioned against the item No.7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/- C. Dwarakanath

Date: 21/05/2025 Liquidator of Abaco Systems (India) Private Limited

Place: Bengaluru IBBI Reg. No.: IBBI/IPA-002/IP-N00711/2018-2019/12318

POSSESSION NOTICE

(for immovable property)

Whereas,

SAMMAAN CAPITAL LTD (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated **28.08.2024** calling upon the borrower(s), the guarantor(s) and the mortgagor(s) **JAISHANKAR B AND GIRIJAMMA** against LAN No. **HHLBAG00265506** to repay the amount mentioned in the said notice being a sum of **Rs. 36,61,958.37 (Rupees Thirty Six Lakhs Sixty One Thousand Nine Hundred Fifty Eight And Paise Thirty Seven Only)** as on **28.08.2024** in respect of the said Facility with further interest thereon and penal interest from **29.08.2024** till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **SCL** has vide Assignment Agreement dated **30.09.2024** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **SCL** to borrower(s)/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-Trust-2025-007 ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **SCL** and **Arcil** shall be entitled to institute/ continue all and any proceedings against the borrower(s)/guarantor(s) /mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/mortgagor(s) for the said facilities availed by them.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil,** notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **ARCIL** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **15.05.2025.**

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 39,64,998.84 (Rupees Thirty Nine Lakhs Sixty Four Thousand Nine Hundred Ninety Eight and Paise Eighty Four Only)** as on **17.03.2025** in respect of the said Facility with further interest at contractual rate from **18.03.2025** till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

ALL THAT PIECE AND PARCEL OF THE MUNICIPAL NO. 33/1, OLD NOL 33A, ASSESSMENT NO. 109, PID NO. 38-15-33/1, SITUATED AT 1-B, MAIN ROAD, KALYAN NAGARA, BANGALORE, NEW COMES UNDER THE BBMP WARD NO. 38, PRESENTLY WITHIN THE LIMITS IN BBMP AND BOUNDED ON:

EAST BY : PROPERTY NO. 33 WEST BY : PROPERTY NO. 32

NORTH BY : PROPERTY NO. 34 SOUTH BY : ROAD

MEASURING EAST TO WEST 20 FEET, NORTH TO SOUTH 30 FEET

Sd/-

Date : 15.05.2025 Authorised Officer

Place : BANGALORE Asset Reconstruction Company (India) Limited (Trustee of Arcil-Trust-2025-007)

EDELWEISS ASSET RECONSTRUCTION CO. LTD. Edelweiss Asset Reconstruction

CIN - U67100MH2007PLC174759

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.

APPENDIX IV

[See rule 8(1)] POSSESSION NOTICE

Whereas, the authorized officer **Edelweiss Asset Reconstruction Company Limited (Acting in its capacity as Trustee of EARC Trust SC - 401)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued **demand notice dated October 04, 2024 calling upon the Borrower Krishna Enterprises (Housing and Infrastructures) India Private Limited (Borrower and Mortgagor No. 1), Mr. R. Sunilkumar (Personal Guarantor), Mr. Ravi Anilkumar (Personal Guarantor), Mr. M. Maniickkam (Mortgagor No. 2), Mr. Prakash Gangawani (Mortgagor No. 3), Mrs. Meena P (Mortgagor No. 4), Mr. Bajaj Deepak (Mortgagor No. 5) & Mrs. D. Dimple (Mortgagor No. 6) to pay the amount mentioned in the said notice being a sum of Rs. 87,36,68,496/- (Rupees Eighty-Seven Crore Thirty-Six Lakhs Sixty-Eight Thousand Four Hundred and Ninety-Six only)** as on September 30, 2024 along with further interests, costs and expensed thereon within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower, Mortgagor/s, Guarantor/s and the public in general that the undersigned has taken possession of the secured assets more specifically described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 **on 14th day of May, 2025.**

The borrower, guarantors and mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Edelweiss Asset Reconstruction Company Limited (Acting in its capacity as Trustee of EARC Trust SC- 401) for an amount of Rs. 87,36,68,496/- (Rupee Eighty-Seven Crore Thirty-Six Lakhs Sixty-Eight Thousand Four Hundred and Ninety-Six only) as on September 30, 2024** along with further interests, costs and expensed thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF SECURED ASSET - PROJECT KRISHNA SHELTON ("PROJECT 1")

1. All right title interest of Mortgagor No. 1 in respect of (i) all that piece and parcel of land or ground admeasuring 1 acre bearing survey no. 153/1 (Old Survey No. 153) having municipal khata no. 129/121 situated at Kattiganahlli village, Jala Hobli, Bangalore North Taluk, forming a part of the Project Land 1, (ii) and the buildings/ structures constructed/ being constructed/ to be constructed on the aforementioned land admeasuring 1 acre, (iii) all right title interest of the Mortgagor No. 1 in respect of the units specified in Annexure I hereto TOGETHER WITH all buildings, constructions and structures thereon not limited to the unsold units and structures/ constructions of every description which are erected/constructed or to be erected/constructed, standing or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid lands and premises or any part thereof and all furniture, fixtures, fittings and all trees, fences, hedges, ditches, ways, sewerages, drains, waters, water courses, liberties, privileges, easements and appurtenances whatsoever to the aforesaid lands or any part thereof belonging to or in anywise appertaining or usually held, occupied, enjoyed therewith or reputed to belong or be appurtenant whether thereto or any part thereof whether presently in existence or in the future belonging to or in any way appurtenant thereto AND ALL the present and future FSI (floor space index) available to said Project Land 1 or granted by authority including the transferable development rights (TDR) whether presently in existence or in the future belonging to or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto; AND ALL the estate, right, title, interest, property claim and demands whatsoever of the Mortgagor No. 1 into and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereinafter and all right, title and interest of the Mortgagor No. 1 in respect of the flats/units described in Annexure I.

2. All right, title, interest, benefits, entitlements (both present and future) of whatsoever nature including development rights of Mortgagor No. 1 in respect of (i) all that piece and parcel of land admeasuring 1 acre 33 guntas bearing survey no. 153/1 (Old Survey No. 153) having municipal khata no. 129/121 situated at Kattiganahlli Village, Jala Hobli, Bangalore North Taluk, forming a part of the Project Land 1, (ii) all its right, title, interest, benefits, entitlements (both present and future) of whatsoever nature in respect of the buildings / structures constructed/ being constructed/ to be constructed on such portion of land admeasuring 1 acre 33 guntas; in terms of the Joint Development Agreement dated November 10, 2008 bearing registration no. 2056 of 2008-09 executed by and between Mortgagor No. 2 and the Mortgagor No. 1; (iii) and all right title interest of the Mortgagor No. 1 in respect of the units specified in Annexure I hereto; TOGETHER WITH all buildings, constructions and structures thereon not limited to the unsold units and structures/ constructions of every description which are erected/constructed or to be erected/constructed, standing or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid lands and premises or any part thereof and all furniture, fixtures, fittings and all trees, fences, hedges, ditches, ways, sewerages, drains, waters, water courses, liberties, privileges, easements and appurtenances whatsoever to the aforesaid lands or any part thereof belonging to or in anywise appertaining or usually held, occupied, enjoyed therewith or reputed to belong or be appurtenant whether thereto or any part thereof whether presently in existence or in the future belonging to or in any way appurtenant thereto AND ALL the present and future FSI (floor space index) available to said Project Land 1 or granted by authority including the transferable development rights (TDR) whether presently in existence or in the future belonging to or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto; AND ALL the estate, right, title, interest, property claim and demands whatsoever of the Mortgagor No. 1 into and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereinafter; and all right, title and interest of the Mortgagor No. 1 in respect of the flats/units described in Annexure I.

3. All right, title, interest, benefits, entitlements (both present and future) of whatsoever nature coming to the share of Mortgagor No. 1 in terms of the Joint Development Agreement dated November 10, 2008 bearing registration no. 2052 of 2008-09 executed by and between Mortgagor No. 2 and the Mortgagor No. 1; (iii) and all right title interest of the Mortgagor No. 1 in respect of the units specified in Annexure I hereto; TOGETHER WITH all buildings, constructions and structures thereon not limited to the unsold units and structures/ constructions of every description which are erected/constructed or to be erected/constructed, standing or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid lands and premises or any part thereof and all furniture, fixtures, fittings and all trees, fences, hedges, ditches, ways, sewerages, drains, waters, water courses, liberties, privileges, easements and appurtenances whatsoever to the aforesaid lands or any part thereof belonging to or in anywise appertaining or usually held, occupied, enjoyed therewith or reputed to belong or be appurtenant whether thereto or any part thereof whether presently in existence or in the future belonging to or in any way appurtenant thereto AND ALL the present and future FSI (floor space index) available to said Project Land 1 or granted by authority including the transferable development rights (TDR) whether presently in existence or in the future belonging to or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto; AND ALL the estate, right, title, interest, property claim and demands whatsoever of the Mortgagor No. 1 into and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereinafter; and all right, title and interest of the Mortgagor No. 1 in respect of the flats/units described in Annexure I.

4. All right, title, interest, benefits, entitlements (both present and future) of whatsoever nature including development rights of Mortgagor No. 1 in respect of (i) all that piece and parcel of land admeasuring 1 acre bearing survey no. 153/1 (Old Survey No. 153) having municipal khata no. 129/121 situated at Kattiganahlli Village, Jala Hobli, Bangalore North Taluk, forming a part of the Project Land 1, (ii) all its right, title, interest, benefits, entitlements (both present and future) of whatsoever nature in respect of the buildings / structures constructed/ being constructed/ to be constructed on such portion of land admeasuring 1 acre; in terms of the Joint Development Agreement dated November 10, 2008 bearing registration no. 2056 of 2008-09 executed by and between Mortgagor No. 3, Mortgagor No. 4, Mortgagor No. 5, Mortgagor No. 6 and the Mortgagor No. 1; (iii) and all right title interest of the Mortgagor No. 1 in respect of the units specified in Annexure I hereto; TOGETHER WITH all buildings, constructions and structures thereon not limited to the unsold units and structures/ constructions of every description which are erected/constructed or to be erected/constructed, standing or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing or attached to the aforesaid lands and premises or any part thereof and all furniture, fixtures, fittings and all trees, fences, hedges, ditches, ways, sewerages, drains, waters, water courses, liberties, privileges, easements and appurtenances whatsoever to the aforesaid lands or any part thereof belonging to or in anywise appertaining or usually held, occupied, enjoyed therewith or reputed to belong or be appurtenant whether thereto or any part thereof whether presently in existence or in the future belonging to or in any way appurtenant thereto AND ALL the present and future FSI (floor space index) available to said Project Land 1 or granted by authority including the transferable development rights (TDR) whether presently in existence or in the future belonging to or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto; AND ALL the estate, right, title, interest, property claim and demands whatsoever of the Mortgagor No. 1 into and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereinafter; and all right, title and interest of the Mortgagor No. 1 in respect of the flats/units described in Annexure I.

PART B:- Details of Second Mortgaged Properties:-

The whole of the movable properties of the Mortgagor No. 1 relating to the Projects including without limitation its movable machinery, equipment, machinery spares, book debts, tools and accessories and other movables, both present and future whether installed or not and whether now lying loose, or, in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about all the premises, warehouses, stockyards and godowns or those of the Mortgagor No. 1's agents, affiliates, associates or representatives or wherever else the same may be or be held by any party to the order or disposition of the Mortgagor No. 1 or in the course of transit or delivery, howsoever and whereever in the possession of the Mortgagor No. 1 with all benefits, rights and incidentals attached thereto which are now or shall be at any time be owned by the Mortgagor No. 1 whether present or future.

PART C:- Details of Third Mortgaged Properties:-

All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagors (a) in the Projects Documents, as the case may be, both present and future; (b) all the rights, title, interest, benefits, claims and demands whatsoever of the Mortgagors in the approvals/permissions relating to the Projects, as the case may be, both present and future; (c) all the right, title, interest, benefits, claims and demands whatsoever of the Mortgagors in any letter of credit, guarantee, performance bond provided by any party to the Projects Documents, as the case may be, both present and future; and (d) all the rights, title, interest, benefits, claims and demands whatsoever of the Mortgagors in, to under and/or in respect of the insurance policies both present and future and all rights, claims and benefits to all monies receivable thereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future.

PART - D:- Details of the Fourth Mortgaged Properties:-

(i) All the Receivables, receivables arising out of the Projects/Mortgaged Properties and all right, title, interest, benefits, claims and demands whatsoever of the Mortgagor No. 1 in, to and in respect of all present and future receivables, commissions, revenues, claims and choses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagor No. 1, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagor No. 1, in, to or in respect of all amounts owing to, and received and/or receivable by, the Mortgagor No. 1, including book debts and receivables, both present and future, including but not limited to the Mortgagor No. 1's uncalled capital, which description shall include all properties of the above description whether presently in existence or acquired hereafter.

(ii) Non specific purpose account in the name and style of "Krishna Enterprises (Housing & Infrastructures) India Private Limited Escrow Account" or "Master Escrow Account" bearing No. 0009035000529 opened in the name of the Mortgagor No. 1 with HDFC Bank at its branch at Kasturba Road, Bangalore for deposit of all the amounts and all the moneys lying in the Master Escrow Account from time to time;

(iii) Non specific purpose account in the name and style of "Krishna Enterprises (Housing & Infrastructures) India Private Limited Mystiq Escrow Account" or "Project 2 Escrow Account" bearing No. 0009035000534 opened in the name of the Mortgagor No. 1 with HDFC Bank at its branch at Kasturba Road, Bangalore for deposit of all the amounts and all the moneys lying in the Project 2 Escrow Account from time to time;

Annexure I - Unsold Units in Project Krishna Shelton (Project 1)

Tower/Unit	Saleable Area (sq. ft.)	Tower/Unit	Saleable Area (sq. ft.)
A-106	2,079	A-604	1,407
A-308	1,776	A-702	1,407
A-602	1,407	A-907	2,767
A-603	1,407	**Total**	**12,250**

Date: May 14, 2025 Sd/- Authorised Officer

Place: Bengaluru For Edelweiss Asset Reconstruction Company Limited (Acting in its capacity as trustee of EARC Trust SC-401)

POSSESSION NOTICE

(for immovable property)

Whereas,

SAMMAAN CAPITAL LTD (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated **11.11.2021** calling upon the borrower(s), the guarantor(s) and the mortgagor(s) **JAISHANKAR B AND GIRIJAMMA** against LAN No. **HHLBAG00321114** to repay the amount mentioned in the said notice being a sum of **Rs. 10,64,448.35 (Rupees Ten Lakhs Sixty Four Thousand Four Hundred Forty Eight and Paise Thirty Five Only)** as on **08.11.2021** in respect of the said Facility with further interest thereon and penal interest from **09.11.2021** till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **SCL** has vide Assignment Agreement dated **30.09.2024** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **SCL** to borrower(s)/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-Trust-2025-007 ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **SCL** and **Arcil** shall be entitled to institute/continue all and any proceedings against the borrower(s)/guarantor(s) /mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/mortgagor(s) for the said facilities availed by them.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil,** notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **ARCIL** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **15.05.2025.**

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 12,26,304.56 (Rupees Twelve Lakhs Twenty Six Thousand Three Hundred Four and Paise Fifty Six Only)** as on **17.03.2025** in respect of the said Facility with further interest at contractual rate from **18.03.2025** till payment /realisation together with all incidental costs, charges and expenses incurred.

The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

1ST B, CROSS MAIN ROAD, PROPERTY NO 33 A, MUNCIPAL NO 33/1, ASST NO 109, PID NO 38-15-33/1, WARD NO 38, KALYAN NAGAR, BENGALURU, KARNATAKA – 560020.

Date : 15.05.2025 Authorised Officer

Place : BENGALURU Asset Reconstruction Company (India) Limited (Trustee of Arcil-Trust-2025-007)

कैनरा बैंक Canara Bank Firfirfirfir